

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 555/19

State Vs Gurdev Singh @ Suraj
FIR No. : 307/19
P.S.: Tilak Nagar
U/s. : 376(d)/366/342/451/376/506 IPC

THROUGH CISCO WEB EX.

14.08.2020.

File taken up for hearing in terms of Circular No. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Mukesh Kumar, Ld. Counsel for the accused.
Accused not produced from JC.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court HC Ankit Dahiya.

Accused not produced from JC.

Let production warrants of accused be issued for

01.09.2020.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.08.2020

FIR No : 593/16
PS: Ranhola
STATE VS. Javed Alam

Hearing took place through Cisco WebEx.

14.08.2020

Fresh application filed on behalf of State for tendering of FSL result. Application is taken up for hearing in terms of Circular no. 25-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and Ends. No. 1944-1976/DHC 2020 dated 30.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel

IA No. 02/20

Let notice of the application be issued to the accused as well as his counsel for date fixed i.e. 18.08.2020. accused be served through Jail supdt.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.08.2020

FIR No : 833/19
PS: Nihal Vihar
State vs. Krishan Kumar

Hearing took place through Cisco WebEx.

14.08.2020

Fresh application filed on behalf of accused Krishan Kumar seeking regular bail. Application is taken up for hearing in terms of Circular no. 25-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and Ends. No. 1944-1976/DHC 2020 dated 30.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Surender Nandal, Ld. Counsel for accused Krishan Kumar.
SI Manisha Yadav in person.

IA No. 04/20

This is a fresh application seeking regular bail filed on behalf of accused. Let notice of the application be issued to the state. Ld Addl P.P. for the state accepts notice on behalf of the state.

Let notice of the application be issued to complainant in terms of the practice direction of the Hon'ble HC.

Issue notice to the IO as well, IO is also directed to file reply to the said application.

Put up on 19.08.2020.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No.742/18

State Vs Mahender Yadav
FIR No. : 466/18
P.S.: Nihal Vihar
U/s. : 376/506 IPC

THROUGH CISCO WEB EX.

14.08.2020.

File taken up for hearing in terms of Circular No. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Accused on bail.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court HC Ankit Dahiya.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **28.01.2021.**

ANKUR JAIN

(Ankur Jain)

ASJ (SFTC-01) West
Delhi: 14.08.2020

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Hearing took place through Cisco WebEx.

14.08.2020

Fresh application filed by accused Naveen Goyal seeking extension of interim bail. Application is taken up for hearing in terms of Circular no. 25-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and Ends. No. 1944-1976/DHC 2020 dated 30.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Sanjiv Kumar, Ld. Counsel for accused Naveen Goyal.

IA No. 7/20

Let notice of the application be issued to the State. Ld Addl P.P. for the State accepts notice on behalf of the State.

Let notice of the application be issued to complainant in terms of the practice direction of the Hon'ble HC.

Issue notice to the IO as well, IO is also directed to file reply to the said application as well as verify the facts as stated in the bail application. Ld counsel for the accused submits that interim bail application is expiring on 18.08.2020.

Put up 18.08.2020. for arguments on the said application.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No.: 521/18
State Vs Pradeep Chandela
FIR No. : 668/15
P.S.: Khayala
U/s. : 323/354/376/354B/34 IPC

THROUGH CISCO WEB EX.

14.08.2020.

File taken up for hearing in terms of Circular No. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Maharaj Singh Dedha, Ld. Counsel for all the accused persons with accused Pradeep, Sushil, Dharampal and Sanjay.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court HC Ankit Dahiya.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Let prosecutrix be summoned through IO.

Put up for PE on **27.01.2021.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. : 439/19

State Vs Virender Kumar Mathuria

FIR No. : 276/18

P.S.: Anand Parbat

U/s. : 376/306/34 IPC

THROUGH CISCO WEB EX.

14.08.2020.

An application has been filed seeking urgent hearing of the case. Application is taken up for hearing in terms of Circular No. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh.S.C.Paul, Ld. Counsel for the accused.
Accused is absent.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court HC Ankit Dahiya.

I.A. No. : 05/20

On oral request accused is exempted for today.

Ld. Addl. PP for the State accepts the notice on behalf of the State. Ld. Addl. PP for the State submits that he has no objection if the date is pre-poned.

In view of the submission by the Ld Addl P.P for the state. The application stands allowed. The date is pre-poned.

I.A. 05/20 stands disposed off.

Put up for arguments on charge on **26.08.2020.**

The Next Date of hearing i.e. 01.12.2020 stands cancelled.

(Ankur Jain) ANKUR
ASJ (SFTC-01) West
Delhi: 14.08.2020

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IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. : 622/19

State Vs Amit
FIR No. : 264/19
P.S.: Khyala
U/s. : 376/506 IPC

THROUGH CISCO WEB EX.

14.08.2020.

Fresh Application filed. It be checked and registered and is taken up for hearing in terms of Circular No. 26-DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi and No. 1977-2009/DHC/2020 dated 30.07.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Vikas Bhardwaj, Ld. Counsel for the accused.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court HC Ankit Dahiya.

I.A. No. : 04/20

This is an application seeking interim bail on the ground that father of the accused is to be operated upon and for this purpose he has to be admitted in hospital on 25.08.2020. Let notice of the application be issued to the State. Ld. Addl. PP for the State accepts the notice on behalf of the State. IO is directed to file reply to the bail application as well as is directed to verify the facts as stated in the application.

Put up for further proceedings on **20.08.2020.**

ANKUR JAIN
(Ankur Jain)

ASJ (SFTC-01) West
Delhi: 14.08.2020

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